

Misc Case No.169/2018

Present : Ms. Sparsita Garg, M.A., LL.M., AJS

19.03.2021

Petitioner is absent without any step.

The case is pending at the stage of necessary order.

On perusal of the case record, it transpires that the petitioner is found to be absent without any steps since 31.12.2019. From the conduct of the petitioner, it transpires to me that she is no longer interested to proceed with this case against the second party and accordingly, this instant case is dismissed for non-prosecution of the petitioner.

Accordingly, case is disposed of.